उत्पादकों से लेने के तय किये जाते हैं उसमें और जिस भाव पर दूध कन्ज-यूमर्स को दिया जाता है उसमें कितना अन्तर है ? इतना अन्तर होने के बावजूद मध्य प्रदेश की ज्यादातर को-आपरेटिव की जो सोसाइटीज और डेयरीज हैं, वे घाटे में चल रही हैं, उज्जैन को छोड़कर बाकी सभी को-आपरेटिव यूनिट्स घाटे में चल रहीं हैं । तो इतना बड़ा अंतर होने के बाद भी इस घाटे को कम क्यों नहीं किया जा रहा है और दुग्ध उत्पादकों से अधिक भाव पर दूध क्यों नहीं लिया जा रहा है ? इस पर भी जरा प्रकाश डालें ।

श्री भजन लाल : सभापति महोदय, फेडरेशन जो दूध लेती हैं, उसको मुनासिब भाव हम देते हैं । ज्यादा भाव जब उनको देते हैं तो आप जानते हैं कि आगे जो कन्जयूम करने वाले हैं, गरीब आदमी, उसके लिये मुश्किल हो जाती है, लेकिन दोनों में अन्तर इतना है कि जैसे मैं दिल्ली की आपको मिसाल देना चाहता हूं ...(व्यवधान)

श्री अजीत जोगी : सवाल मध्य प्रदेश का है । ...(व्यवधान)

श्री भजन लाल : मैं आपको मिसाल के तौर पर कह रहा हूं कि अकेले डी०एम०एस० में 20-22 करोड़ रुपये का साल भर में घाटा रहता है । इसी तरह से मध्य प्रदेश को भी ले तो जिस रेट पर दूध लेते हैं, उससे कम भाव पर कन्जयूमर्स को देते हैं... (व्यवधान)

श्री अजीत जोगी : नहीं, नहीं ऐसा नहीं है । ...(व्यवधान)

श्री भजन लाल : उसमें फैट्स का ध्यान भी हम रखते हैं । आप जानते हैं कि हमारा जो स्टैण्डर्ड है फैटस का वह 3 प्रतिशत होना चाहिये, 3 प्रतिशत से कम नहीं, लेकिन ठीक बात है कि कुछ पाउडर मक्खन को मिलाकर दुग्ध बनाते हैं ताकि जरूरतमन्द लोगों को दूध बढ़िया मिल सके और स्टैण्डर्ड के मुताबिक मिल सके ।...(व्यवधान)

श्री अटल बिहारी वाजपेयी : आप पाउडर का दूध पिला रहे हैं ?...(व्यवधान)

श्री भजन लाल : वह दूध का ही पाउडर है, पाउडर पानी का नहीं है । पाउडर दूध का ही बनता है । उसी के पाउडर और मक्खन मिलाकर के दूध बनाया जाता है । आप जानते हैं कि जब गर्मियों के दिन आते हैं उस वक्त दूध की पूर्ति कम हो जाती है, उस वक्त दूध की पूर्ति करने के लिये, कमी को दूर करने के लिये यह किया जाता है ।...(व्यवधान)

श्री सभापति : इनका कहना यह है कि आप प्रयास करेंगे कि जो प्रोड-यूसर्स हैं उनको ठीक से पैसा दें । आप पता लगा लीजिये मध्य प्रदेश से ।... (व्यवधान)

श्री भजन लाल : सभापति महोदय, हमारी कोशिश यह रही है कि दूध पैदा करने वालों को अच्छे भाव मिलने चाहिये । लेकिन हम पूरी कोशिश करते हैं कि आगे भी किसान का ध्यान रखा जायेगा ।

MR. CHAIRMAN: Question No. 262.

*262 (*The questioner (Shri Mohd. Khaleelur Rahman) was absent. For answer Vide cols. .. 29 .. infra*).

MR. CHAIRMAN: Question No. 263.

Handing over the Right to Search for diamonds in Andhra Pradesh to a French Consortium

*263. SHRI DIPEN GHOSH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that Government have taken a decision to hand over the right to search for diamonds in all

the on-going work sites in various parts of Andhra Pradesh to a French consortium—BRGM (Bureau de Recherches Geologiques et Mineraux of Orleans;

(b) if so, whether Government have also asked the Director General of the Geological Survey of India (GSI), which has been excavating diamonds in those mines, to hand over all the data regarding the diamond mines in Andhra Pradesh to the said French Consortium, BRGM; and

(c) if so, what are the reasons thereof and also the terms for giving the right to search diamonds to a foreign company?

THE MINISTER OF STEEL AND MINES (SHRI MAKHAN LAL FOTEDAR): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The Mineral Exploration Corporation Limited a Public Sector Undertaking under the Department of Mines has entered into an agreement on 17th January, 1989 with Bureau de Recherches Geologiques et Minieres (BRGM), which is a Public body commissioned by the Government in France to carry out scientific research and public service. The agreement provides for technology transfer in evaluation of diamond prospects in India and the areas to be covered under this agreement are Krishna Gravels and Wajrakarur in Andhra Pradesh and Panna in Madhya Prdesh. The technology transfer envisaged involves 6 state of art' computer assisted data processing and does not include any direct participation in the field of diamond exploration/exploitaiton as such, i.e., in drilling, mining, recvery of diamonds etc.

The objective of evaluation of the data through computer processing techniques etc., is *inter alia* to identify promising areas and determine priorities for further exploration. Therefore, the exploration data generated so far by the concerned organisations i.e. Geological Survey of India, National Mineral Development Corporation and Mineral Exploration Corporation Limited is being collated by MECL and processed with the assistance of BRGM for the purpose mentioned above.

SHRI DIPEN GHOSH: Sir, I have gone through the reply given by the hon. Minister. But, Sir it falls short of what I wanted to know from the hon. Minister, particularly about the terms of agreement which the Government of India have entered into with a French consortium for participating in mineral exploration in our country. Sir, of late, it has become an article of faith with some of the Ministers in the Union Government that participation by the foreign private agencies will be a panacea for all the malice the country's economy is suffering from.

Sir, the mineral exploration work was hitherto being done and conducted by the Government Department, the Geological Survey of India, and the public sector organisation, the Mineral Exploration Corporation of India under the Government of India. But, of late, the Government of India has decided to invite foreign private agencies...

SHRI JAGESH DESAI: It is a foreign public sector company.

SHRI DIPEN GHOSH:...in the exploration work. As a result of which this agreement with the French consortium has come about. Sir, my first supplementary is—part (a)—whether it is a fact that the Geoogical Survey of India which has hitherto been engaged in the exploration work of diamonds in Andhra Pradesh has since been asked to handover all the data they possessed to that French consortium, BRGM, and—part (b)—whether, as per the terms of the agreement that the Government of India has entered into with this French consortium, the French consortium is given the right of sharing the royalty on the diamonds that would be excavated out of these diamonds mines.

SHRI MAKHAN LAL FOTEDAR: Sir let me first tell the hon. Member that it has not become an article of faith with us to invite foreign collaboration or equity participation in some of the projects here. It has, of course, become an article of faith with those people who be-

lieve in the dictatorship of the proletariat. The hon. Member...

SHRI DIPEN GHOSH: Dictatorship of the foreign consortium.

SHRI MAKHAN LAL FOTEDAR:... is just confused. I want to dispel the impression that must have been created. The agreement has not been entered into between the Government of India and the French consortium. (*Interruption*) Just listen to me. When you were speaking. I was very quiet listening to you. You just hear me. You can ask me another question. Sir, I may tell the hon. Member that the agreement has been entered into between one of our public sector undertakings i.e., MECL, and one of the public sector undertakings in France, *i.e.*, BRGM. The first question that he has asked is whether the GSI had been engaged in the exploration work in Andhra Pradesh and whether this foreign firm is asking the GSI to furnish the data. I may tell the hon. Member that it is not only the GSI but there are three organisations which were engaged in the exploration of diamond deposits in the country, mainly in Andhra Pradesh as also in Madhya Pradesh. These three organisations consisted of the GSI, i.e. the Geological Survey of India, MECL as also the NMDC. We tried to find out the deposits but after exploration we found that these are not economicaly viable. We spent Rs. 13 crores but recovered diamonds worth only up to Rs. 21 lakhs. We do not want to function as a frog in a well. We have to adopt the latest technology in this sector. We are interested in importing, in assimilating, in adapting the latest technology in this sector so that we are able to remove poverty. Perhaps the hon. Member is aware that in our country in 1987-88 we exported diamonds worth Rs. 2439 crores. We imported rough diamonds worth Rs. 1969 crores. And the foreign exchange yield was only Rs. 470 crores. Last year—though the figures are only tentative—we exported diamonds worth Rs. 4230 crores and imported rough diamonds worth Rs. 2090 crores and our foreign exchange earning was only Rs. 1139 crores. It is our desire and urge to become self-reliant in this sector by indigenising the input materials. We want to create more and more and find out more and more deposits of diamonds in the country and the French company which we have involved will assist us, help us in finding out the best deposits in these areas. We have not given any contract to them. They will train our experts. They will give us the latest state-of-art technology to find out the viable deposits of diamonds in our country.

SHRI DIPEN GHOSH: Sir, the hon. Minister has not replied to my supplementary. I had specifically asked whether the GSI has been asked to hand over all the data that it possessed in the matter of exploration work of diamonds to that French consortium. This is part one of my question. Part second of my question is whether the agreement which was entered into stipulated the giving of a share of royalty to BRGM on the basis of diamonds excavated. After the Minister replies I will put my second supplementary.

SHRI MAKHAN LAL FOTEDAR: Sir, I am sorry that I forgot to mention about the sharing of royalty. I very strongly and very firmly say that there is no question of sharing any royalty with the French company. We have entered into an agreement and Rs. 85 lakhs, will have to pay for this collaboration. Out of that Rs. 50 lakhs we have to pay in foreign exchange to the French company and that Rs. 50 lakhs is being given to us by the French Government as a grant. The question of royalty, the question of equity participation, as it is done in other countries, I need not mention, we are not going to do that. As soon as we are able to adopt the latest technology, the experts this French public sector undertaking, will go back. So, I can tell the hon. Member that all the three organisations GSI, NMDC and MECL—MECL is the nodal agency will be engaged in it.

SHRI DIPEN GHOSH: Sir, before I put my second supplementary I want to

enlighten our Minister a little. He has tried to emphasise that it was an agreement between a public sector organisation in India and a public sector organisation in France. But, Sir, there is difference between a public sector organisation in India a public sector organisation in a Western capitalist country. Obviously, there are public sector organisations in America and in South Africa also. Naturally,...

MR. CHAIRMAN: All of us know the difference. Put your question.

SHRI DIPEN GHOSH: All public sector companies do not necessarily mean that they are good companies or that they do not pose any danger to our country.

MR. CHAIRMAN: Put your supplementary.

SHRI DIPEN GHOSH: Mr. Chairman, Sir, the question is, in order to get expertise or better technology in the field of mineral exploration, should we expose our geological mapping to the Western capitalist companies? This is the moot question. This is not my...

MR. CHAIRMAN: This is not your supplementary?

SHRI DIPEN GHOSH: This is not my supplementary.

MR. CHAIRMAN: Is it your question or not?

SHRI DIPEN GHOSH: I am coming to part (b) of my question. Sir, it is very important whether, in the name of transfer of technology and in the name of invitation of expertise, we should expose our geological mapping to the Western capitalist countries and their companies. Now, part (b) of my question. The hon. Minister has asserted that it is a French public sector company. I would like to know whether the Minister, or, for that matter, the Government of India, or, for that matter, the M.E.C.L., has enquired into it as to whether this company, B.R.G.M., this French public sector consortium, is a front company for a South African diamond company, namely, Debeers. If so, does it not mean that via. the B.R.G.M., we will have trade links with South Africa?

SHRI MAKHAN LAL FOTEDAR: Sir, so far as the first part of his question is concerned, about exposing our data to Western countries, I would like to tell the hon. Member that not only with the Western countries but we are not going to share this with the Eastern countries also. We know how to protect our national interests better than anybody else. We know who are going abroad in the name of technology transfer and have offered equity participation. I am not going to say all those things here. I must dispel this impression. B.R.G.M. is a Government undertaking. It is not a fact that it is a front company for a South African company.

SHRI DIPEN GHOSH: Have you enquired into it?

SHRI MAKHAN LAL FOTEDAR: There are only four or five firms in the world which are known to be experts in the field of diamond exploration, or, in the State-of-art technology in diamond exploration. These are: two in the U.K., one in Australia and one in France; We had made offers to all these companies to come forward.

SHRI DIPEN GHOSH: My question was different.

SHRI MAKHAN LAL FOTEDAR: I am just pointing out. We have a task force here of geologists and earth scientists who have enquired into it. Only two companies in the world came forward. One was Australian and the other was French. The French Government have recommended. There is no such thing, this has no link with South Africa. His information is wrong.

SHRI DIPEN GHOSH: France has trade relations with South Africa. Even if the French Government have recommended, it does not as such mean that the French consortium has no links with South Africa or that it is not a front company for a South African company.

My question was whether the Government have enquired into it and have come to the conclusion 'No'. I would like to know whether the Government is prepared to share with Parliament the information about the status of this company.

SHRI MAKHAN LAL FOTEDAR: There is absolutely no connection with any South African company.

SHRI JAGESH DESAI: Mr. Chairman, Sir, at one time, all the other countries in the world said that there was no oil in India. But the late Shri K.D. Malaviya, with the help of Russia, proved them wrong. Oil was explored in this country and we are now able to save foreign exchange. I think Mr. Dipen Ghosh has no objection to this. Here, Sir, the agreement is between a public sector company of our country and a public sector company of another country, namely, France. I am happy that this is a good policy of the Government and it should continue, because we are earning foreign exchange on diamonds to the extent of more than Rs. 4000 crores, and we are importing rough diamonds from other countries, and it is by exploration that we shall have more diamonds available from within the country and to that extent, our imports will be less and to that extent, the Government will be benefited by saving on foreign exchange. I would like to know whether this kind of exploration will continue so that our country will earn more foreign exchange on exports and will have to spend less on imports because diamond mines will be available within the country. I want to know whether this scheme will continue.

SHRI MAKHAN LAL FOTEDAR: Government will continue with such schemes which are in the interest of the people and which will remove poverty and bring prosperity to the people.

PROF. C. LAKSHMANNA: I have a vested interest in this question because I happen to be born in Wajrakarur.

MR. CHAIRMAN: You have vested interest in Wajrakarur or....

PROF. C. LAKSHMANNA: Wajrakarur; I am from Wajrakarur. Having stated this, I would like to ask whether the technology transfer which is the basis for entering into an agreement with this BRGM has envisaged indigenising that technology in India. If so, what are the steps that have been taken; what are the steps that are being taken or proposed to be taken, so that India and the Indian company will become one of the five in future, and what specific steps by way of R&D efforts have been taken or envisaged to be taken once this technology transfer has come. Part (b) of my question is whether this has been made a part of the agreement entered into with BRGM that there will be not merely transfer of technology but that it will be indigenised also. If so, what is that clause.

SHRI MAKHAN LAL FOTEDAR: I may tell the hon. Member that he may be having interest in diamonds, but I have vested....

PROF. C. LAKSHMANNA: No, Wajrakarur.

SHRI MAKHAN LAL FOTEDAR: I know that. We should learn to share jokes also. But I have interest in exploring the best diamonds in the country. One point he asked was whether technology transfer has been agreed to and what are the steps that have been taken.

PROF. C. LAKSHMANNA: No, I asked about indigenising the technology transferred.

SHRI MAKHAN LAL FOTEDAR: Agreement is for transfer of latest state-of-art technoolgy in this sector. For that purpose, their experts have come here; they are coming here; our experts are going there, and this is being worked out, and there is a clause in the agreement that the latest technology which is available with BRGM will be transferred to us. The MECL will do the drilling, will do the mining, including the GSI and others; but they will not do mining or drilling. They will only assist us and help us in doing that. So far as the second point is concerned, whether this technology is to be made swadeshi, the very fact that MECL entered into the

agreement and under this agreement the latest technology, as I said earlier, is going to be assimilated and adapted by us, indicates that it will be made indigenous; in other words we say it will be made swadeshi. And I do not want that India should become one of the five; India should become one of the three in the world so far as exploration of rough diamonds is concerned.

MR. CHAIRMAN: Next question.

*264. [*The questioners (Shri Mahendra Prasad and Shri Murlidhar Chandrakant Bhandare) were absent. For answer* vide *cols.* infra]

*265. [*The questioner (Shri Subas Mohanty) was absent. For answer* vide *cols.* infra]

डा. रत्नाकर पाण्डेय : माननीय सभापति जी, मंत्री महोदय ने एक पंक्ति में उत्तर दिया है कि यह मामला विचाराधीन है। मैं उनका ध्यान 6 जुलाई को मद्रास में उनके द्वारा की गई प्रेस कांफ्रेंस की ओर दिलाऊंगा जिसमें उन्होंने कहा था कि :

Centrally sponsored National Rural Employment and Rural Landless Employment Guarantee Programmes have been merged and Jawahar Rozgar Yojna launched. Many States had miused the funds or changed the programme names as they liked. He said, Andhra Pradesh, Karnataka and Assam as exemples. Tamil Nadu was not in the list, he added.

मैं माननीय मंत्री महोदय से जानना चाहूंगा कि काफी समय से यह आवश्यकता अनुभव की जा रही है कि सरकार किसानों की समस्याओं पर और उनकी समस्याओं को हल करने के लिए किसी कमेटी का गठन करे। मुझे खुशी है और मैं सरकार को धन्यवाद देता हूं कि वह किसानों की कठिनाइयों के प्रति जागरूक है। मैं सरकार से यह जानना चाहूंगा कि क्या ऐसी समिति बनाई गई है और उस समिति के सदस्य किस प्रकार मनोनीत किये जाएंगे, किस किस क्षेत्र से लिए जाएंगे, इस कमेटी का कार्यक्षेत्र क्या होगा और यह समिति कब तक अपनी सिफारिशें सरकार को पेश कर देगी? आन्ध्र प्रदेश, असाम और कर्नाटक में जो इन दोनों ग्राम विकास की योजनाओं का मिसयूज हुआ है उस पर भी विस्तृत विवरण माननीय मंत्री महोदय आपके माध्यम से दें। यह मैं चाहूंगा।

श्री भजन लाल : सभापति महोदय, प्रधान मंत्री जी ने इस बात को महसूस किया कि देश में किसान रीढ़ की हड्डी हैं, किसानों के बारे में जो किसानों की समस्यायें हैं उनको समझने और समस्याओं को दूर करने के लिए एक समिति का गठन किया जाए और उसके बारे में मामला बहुत नजदीक पहुंचा हुआ है और बहुत जल्दी एक समिति का गठन करने जा रहे हैं। उस समिति में कुछ मंत्री होंगे, एम.पी. होंगे और कुछ किसानों के नुमाइंदे जो किसानों की समस्याओं को समझते हैं वह भी शामिल किये जाएंगे ताकि किसानों के बीच में जा कर उनकी बात सुन कर उनकी समस्याओं का समाधान करें चाहे सामने बिजली की समस्या हो, खेत तक पानी न पहुंचने की समस्या हो, खाद की समस्या हो, बीज की समस्या हो, ट्यूब वेल को बिजली पूरी न मिलती हो। सरकार की ओर से उनको क्या मदद करें उनकी समस्याओं का हम कैसे समाधान कर सकते हैं, इन सबके लिए कमेटी का गठन किया जा रहा है। सभापति महोदय, हम खाद पर सबसिडी देते हैं वह 3600 करोड़ रुपये इस साल हम किसानों को देंगे। पिछले साल 3000 करोड़ रुपये की सबसिडी किसानों को खाद पर दी थी लेकिन किसान चाहते हैं कि सबसिडी फेक्टरी को देने के बजाय डायरेक्ट हम को दी जाए उसके बारे में विचार कर के किसी नतीजे पर पहुंचेंगे। इसी लिए कमेटी हम बनाने जा रहे हैं और बहुत जल्दी बनेगी। जहां तक इन्होंने आन्ध्र प्रदेश, आसाम और कर्नाटक में कुछ फण्ड्स का मिसयूज हुआ है... (**व्यवधान**)

SHRI PARVATHANENI UPENDRA: How does it arise from this question? This is about the Committee. Is there any relevance? What is the relevance of this supplementary to the main question?

डा. रत्नाकर पाण्डेय : प्रेस कान्फ्रेंस में माननीय मंत्री जी ने कुछ कहा है वह मैंने पढ़ा है और मंत्री लोग जब कोई चार्ज लगाते हैं तो उस चार्ज का पूरा विवरण इस सदन के माध्यम से देश के सामने आना चाहिए और उसमें किसी तरह की कोई कोताही न करें। मंत्री जब किसी पर कोई चार्ज लगाते हैं तो प्रूफ उसका दें उसके साथ उस पर कार्यवाही होनी चाहिए उस का विस्तृत विवरण माननीय मन्त्री जी आपके माध्यम से सदन के समक्ष प्रस्तुत करें। **(व्यवधान)**

श्री सभापति : पांडेय जी, यह प्रश्न था कमेटी पर, आन्ध्र प्रदेश पर नहीं था। **(व्यवधान)**

ठाकुर जगतपाल सिंह : अगर कोई जानकारी माननीय सदस्य मांगना चाहते हैं तो उसमें हर्ज ही क्या है **(व्यवधान)**

डा० रत्नाकर पाण्डेय : माननीय सभापति जी, प्रेस कान्फ्रेंस में जो माननीय मंत्री जी ने कहा था मैं उसको आपके सामने फिर से पढ़ देना चाहता हूं। उन्होंने कहा—

Many States had misused the funds. He said, Andhra Pradesh, Karnataka and Assam as examples. Tamil Nadu was not in the list.

SHRI PARVATHANENI UPENDRA: This does not arise out of this.

डा० रत्नाकर पाण्डेय : अगर इस तरह की चीज है तो मंत्री लोग जब कोई आरोप लगाते हैं तो उसका विस्तृत विवरण देश के सामने रखें। उस पर कार्यवाही सरकार को करनी चाहिए अगर सरकार नाम की कोई चीज है। मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि क्या इन दोनों योजनाओं का आन्ध्र प्रदेश, आसाम और कर्णाटक में मिसयूज हुआ है इसका विस्तृत विवरण रखें और क्या-क्या कार्यवाही सरकार ने की हैं यह मैं जानना चाहता हूं।

SHRI PARVATHANENI UPENDRA: He has nothing to reply on this. It has nothing to do with the main question.

SHRI VITHALBHAI M. PATEL: Let the Chair decide.

PROF. C. LAKSHMANNA: The Chair has already decided.

श्री भजन लाल : सभापति महोदय, किसानों की समस्याओं से ताल्लुक रखने वाला सवाल है और जहां तक आसाम, कर्नाटक और आन्ध्र प्रदेश का सवाल है इसमें ज्यादा कहने की इसलिए जरूरत नहीं है कि सी०ए०जी की रिपोर्ट ने कहा है ... **(व्यवधान** ...

SHRI PARVATHANENI UPENDRA: CAG's report refers to Rajiv Gandhi and your government. It does not say about Andhra Pradesh.

श्री भजन लाल : राजीव गांधी के बारे में सी०ए०जी० की रिपोर्ट में एक लफ्ज भी नहीं कहा गया है।

श्री दीपेन घोष : वह अंग्रेजी में लिखा है, आप पढ़ नहीं सकते हैं... **(व्यवधान)**

डा. राजेन्द्र कुमारी वाजपेयी : प्रधान मंत्री के ऊपर सी०एण्ड ए०जी० की रिपोर्ट में कुछ नहीं कहा गया है। सी. एण्ड ए०जी० ने खुद इसका स्टेटमेंट दिया है। इसको रिकार्ड किया जाये **(व्यवधान)**

डा० रत्नाकर पाण्डेय : इसका विस्तृत खुलासा दें क्योंकि जो इन्होंने कहा, एक शब्द में जैसे उत्तर दे दिया है, इसी तरह से सी. एण्ड ए.जी. रिपोर्ट की बात की है तो मैं जानना चाहता हूं कि कर्नाटक, आन्ध्र प्रदेश और आसाम में.. **(व्यवधान)** हमारे नेशनल रूरल इम्प्लायमेंट तथा रूरल लैंडलेस इम्प्लायमेंट गारंटी प्रोग्राम का क्या मिसयूज हुआ है। अगर प्रेस में माननीय मंत्री जी ने मद्रास में कहा है तो उसका विस्तृत विवरण सदन को दें, अन्यथा आरोप लगाना छोड़ें। मैं चाहता हूं कि इसका विस्तृत विवरण मंत्री महोदय दें और इस चीज को टालें नहीं।

MR. CHAIRMAN: The supplementary is irrelevant. I rule it out.

कल्याण मंत्रालय की राज्य मंत्री (डा० राजेन्द्र कुमारी बाजपेयी) : प्रधान मंत्री के ऊपर एक शब्द नहीं कहा गया है।

MR. CHAIRMAN: Dr. Pandey, I have ruled out your supplementary. The supplementary should arise from the main question. It does not arise from the question. You should take your seat.

डा० रत्नाकर पाण्डेय : मेरे सेकेण्ड सप्लीमेंटरी . . . (**व्यवधान**)

श्री सभापति : सेकेण्ड सप्लीमेंटरी तो मैंने कहा कि हो चुका है... (**व्यवधान**)

डा० रत्नाकर पाण्डेय : क्या नेशनल रूरल इम्प्लायमेंट तथा रूरल लैंडलेस इम्प्लायमेंट गारंटी प्रोग्राम को ...(**व्यवधान**)... जवाहर रोजगार योजना में शामिल कर लिया गया है और क्या उप समिति का गठन जवाहर रोजगार योजना के अंतर्गत किया गया है ?

श्री सभापति : इसका जवाब नहीं देंगे।

SHRI SHANKARRAO NARAYANRAO DESHMUKH: Sir, the Government intends to form a committee to study the problems of the farmers. I would like to know from the hon. Minister what is the criteria for the inclusion of members in the committee to study the problems of the farmers? Do they want to only complete the number of members without knowing whether the members are interested in the vocation of farming.

श्री भजन लाल : सभापति महोदय, इस समिति के..(**व्यवधान**)..जो सदस्य होंगे उनमें जैसा मैंने पहले सदन में कहा कि कुछ मिनिस्टर्स होंगे, एम.पीज. भी होंगे, किसान भी होंगे और जो किसानों की तकलीफ समझते हों, कि किसानों की क्या-क्या समस्यायें हैं और उन समस्याओं के बारे में पूरा ज्ञान, पूरी जानकारी रखते हों तथा कुछ किसानों के नुमाइंदे भी लिये जायेंगे जो पूरी जानकारी रखते हैं, समझते हैं, इन सबको मेम्बर बनाया जायेगा। जहां तक उन्होंने कहा कि मेम्बर कितने होंगे। तो अभी यह फैसला नहीं किया गया है कि कितने मेम्बर होंगे। लेकिन मैं इतना ही बता सकता हूं कि तकरीबन 20 और 25 के करीब इसके मेम्बर होंगे।

श्री यशवन्त सिन्हा : सर, मैं माननीय मंत्री महोदय से यह जानना चाहूंगा— उन्होंने कई समस्याओं का जिक्र किया है कि जो स्टडी टीम बनेगी, उसके सुपुर्द यह करेंगे — कि पूरे देश में जो एक क्राप पैटर्न बना हुआ है और उसमें जो विकृतियां हैं, कभी कुछ ज्यादा हैं, कभी कहीं कम हैं, कहीं ज्यादा दाम मिल रहा है, कभी शार्टेज है, जैसे आयलसीड्स की शार्टेज पूरे मुल्क में है, तो मैं यह जानना चाहता हूं कि पूरा एक संतुलित कृषि के विकास का जो एक बड़ा सवाल है और किस जमीन को कौनसी सबसे उपयुक्त फसल के लिये लगाया जाये, क्या इस समस्या की ओर भी आपका ध्यान है और क्या इसको भी आप उस स्टडी ग्रुप के सामने रखेंगे ?

श्री भजन लाल : हमने सारे मुल्क को 15 एग्रो क्लाइमेटिक जोन्स में बांटा है ताकि हर जोन में जैसी आब और हवा, वहां की मिट्टी — सारी चीजें टेस्ट करके और कौन से एरिया में कौनसी फसल बोनी चाहिये, कौनसी फसल अच्छी रहेगी, यह पूरी की पूरी जानकारी भी रखेंगे और बाकायदा जो यह स्टडी टीम बनेगी, हर जोन में जाकर वहां के लोगों से, किसानों से बातचीत करेगी और फिर उसका समाधान करेंगे।

जहां तक इन्होंने कहा है कि इस साल आयलसीडस की कमी है, इस साल जितना आयलसीड पैदा हुआ है, आज तक इतिहास में इतना कभी भी पैदा नहीं हुआ। ज्यादा से ज्यादा देश में आयलसीड्स 1984-85 में 130 लाख टन पैदा हुआ था और इस दफा 180 लाख टन आयलसीड्स हमारे मुल्क में पैदा हुये हैं।

श्री बी० सत्यनारायण रेड्डी : कहां पैदा हुआ है ?

श्री भजन लाल : देश में पैदा हुआ है, कोई आपके घर मे थोड़े ही पैदा हुआ है।...(**व्यवधान**)...

SHRI KAHNU CHARAN LENKA: Sir, when an industry fails to grow or becomes sick due to some reason, the Government has schemes to rehabilitate those industries by refinancing or by restructuring the loans. I would like to know from the honourable Minister whether, keeping this in view, the Government has any proposal to treat agriculture on par with industry and also whether Government is thinking of rehabilitating agriculture in terms of sick industry..

श्री भजन लाल : सभापति जी, इन सारी बातों को दखेंगे और प्रधान मंत्री जी ने स्पष्ट कहा है कि जिस तरह से हम उद्योगों को सब्सिडाईज करके हम सब्सिडी भी देते हैं, क्या हम किसानों को सब्सिडी दें और सब्सिडाईज करें और जिस तरह से सिक उद्योग की हम पूरी सहायता करते हैं, उसी तरह से भी कोई फार्म सिक हो गया, तो उसकी मदद करने की भारत सरकार की पूरी चेष्टा है और पूरी मदद की जायेगी।

श्री सुरेन्द्र सिंह ठाकुर : आदरणीय सभापति महोदय, देश के प्रधान मंत्री, आदरणीय राजीव गांधी जी ने जो संकल्प व्यक्त किया है कि भारतीय किसानों को वह सारे लाभ दिलाना चाह रहे हैं, जो आज देश में उद्योगपति प्राप्त कर रहे हैं और खेती को उतना ही लाभदायक कार्य वह बनाना चाहते हैं जितना उद्योग है और उसी संकल्प को पूरा करने के लिये इस समिति का गठन किया जा रहा है।

मैं माननीय मंत्री जी से जानना चाहूंगा कि क्या वह इस समिति के गठन के समय इस बात का ध्यान रखेंगे कि उसमें जो मेम्बर्ज बनाये जायें, उनकी सर्वाधिक संख्या कृषि से संबंधित लोगों की हो ताकि जो बात उस समिति के माध्यम से होने वाली है, वह पूरी हो सके।

दूसरा, चौधरी देवी लाल की सरकार के द्वारा हरियाणा के किसानों के साथ जो छलावा किया गया है...(**व्यवधान**) उनके साथ जो वायदा-खिलाफी की गई है कि किसानों के कर्ज माफ किये जायेंगे, वह माफ नहीं किये गये हैं और यही छलावा राजनीतिक पार्टियां दूसरे राज्यों में करने वाली हैं। कर्ज माफी की बात...(**व्यवधान**)

श्री सभापति : आप सवाल पूछिये।

श्री सुरेन्द्र सिंह ठाकुर : यह कर्ज माफी की बात केवल छलावा है और यह कार्य दूसरी राजनीतिक पार्टियां अन्य प्रदेशों में भी करने जा रही हैं।

क्या उन पर उस समिति के माध्यम से सरकार कोई रोक लगाने जा रही है ?..(**व्यवधान**)...

श्री पुट्टापागा राधकृष्ण : अभी जो इन्होंने कहा है, वह रिकार्ड पर नहीं आना चाहिये।...(**व्यवधान**)

श्री भजन लाल : सभापति जी; अब अपोजिशन के माननीय सदस्यों को पता नहीं कोई भी आदमी जब सवाल पूछता है तो उससे आपको एलर्जी नहीं होनी चाहिये। कोई गलत बात कहे तो एलर्जी होनी चाहिये और उसका जवाब देना चाहिये आपको भी। एक बात इन्होंने पूछी है और उसके-बारे अगर हम स्पष्टीकरण दें तो क्या तकलीफ है आपको। यह सदन है और सारा नेशन इसकी तरफ देखता है और नेशन न भी देखे तो सदन में जो भी बात कोई कहता है वह बिल्कुल सच्चाई के साथ और जिम्मेदारी के साथ कहता है। गलत बात कोई कहेगा तो क्या सदन में प्रवेश करने का अधिकार रखेगा ? ...(**व्यवधान**)... मैंने कोई गलत बात कही है क्या ?...(**व्यवधान**) ...रेड्डी

साहब आपको क्या हो रहा है? यह ड्रामा थोड़े है, यहां पर विश्वामित्र की फिल्म नहीं है कोई। आप मेहरबानी करके सुनिये। मैं इतनी बात कहता हूं सभापति जी, कि जहां तक यह कमेटी बनेगी, बाकायदा इसमें किसानों के नुमाइंदे किसानों के लिये जायेंगे। जहां तक सवाल है कि कुछ लोग किसानों को गुमराह करते हैं, किसानों को गुमराह करने की कोशिश करते हैं कि किसानों के सारे कर्ज माफ होने चाहिये... (व्यवधान)

श्री पर्वततेनेनि उपेन्द्र : आप करते हैं गुमराह।... (व्यवधान)

श्री वीरेन्द्र वर्मा : आप ज्यादा गुमराह कर रहे हैं।... (व्यवधान)

श्री भजन लाल : आप तो बहुत नेक इंसान हैं, आपको क्या लेना इस बात से। मैं आपसे इतनी बात कहता हूं कि हरियाणा ... (व्यवधान)

श्री वीरेन्द्र वर्मा: मुझे तो नहीं पुकारा। ... (व्यवधान)

श्री सभापति : मैंने आपका नाम पुकारा था, मालूम है सबको।... (व्यवधान)

श्री भजन लाल : वीरेन्द्र वर्मा जी, आप तो बहुत सीनियर मेम्बर हैं। हरियाणा में आपकी रिश्तेदारी भी है। दूर का नाता नहीं है, हम बहुत नजदीकी हैं। ... (व्यवधान)

श्री वीरेन्द्र वर्मा : हरियाणा का मैं सब कुछ जानता हूं। सारी जानकारी हैं मुझे।... (व्यवधान)

श्री भजनलाल : इसलिये तो मैं कह रहा हूं। हरियाणा दिल्ली के नजदीक है और किस तरह से किसानों को गुमराह करके देवी लाल जी ने आज किस तरह से गद्दी हथियाई हुई है। आप हरियाणा में जाकर देखें। देवी लाल जी अगर एक आदमी का कर्जा माफ हुआ साबित कर दें तो... (व्यवधान)... मैं चैलेन्ज करता हूं इस बात के लिये कि एक किसान भी अगर कह दे कि कर्जा माफ हो गया ... (व्यवधान)

SHRI YASHWANT SINHA: How can you allow this, Sir?

SHRI PARVATHANENI UPENDRA : How is he concerned?

SHRI YASHWANT SINHA: You cannot allow this.

SHRI M. S. GURUPADASWAMY: On a point of order, Sir. Can a Central Minister do this? Is it proper and right for a Central Minister to castigate the Chief Minister of a State without any reason, without any provocation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): What is it that he has said? He has only said that not a single loan has been written off. He has said that Mr. Devi Lal has not written off a single loan. He has said that Mr. Devi Lal in Haryana has not been able to write off a single loan. That is all he has said. (*Interruptions*).

SHRI M. S. GURUPADASWAMY: He has indulged in unnecessary accusation, abuse. (*Interruptions*).

SHRI P. SHIV SHANKER: What is the accusation?

SHRI M. S. GURUPADASWAMY: He has criticised the Chief Minister of a State. It is not proper, Sir. It is highly improper. Mr. Bhajan Lal should behave properly.

SHRI RAOOF VALIULLAH: If the question is political, the answer is also political. (*Interruptions*).

SHRI P. SHIV SHANKER: Very rightly he said that you cannot stage a drama on Vishwamitra here. That is what he said.

SHRI SATYA PRAKASH MALAVIYA: Why are you staging a drama here? Why don't you have it in Haryana?

श्री भजन लाल : मैंने, जो इन्होंने पूछा कि क्या हरियाणा मे कर्जा माफ

हुआ है उसका जवाब दिया । मैंने कोई गालीगलौज या भद्दे शब्दों का इस्तेमाल नहीं किया । मैंने, जो इन्होंने पूछा, उसका जवाब दिया । . . . (व्यवधान)

SHRI YASHWANT SINHA: Sir, you must expunge this.

(*Interruptions*)

SHRI DIPEN GHOSH: The Leader of the House stated while replying to this question Mr. Bhajan Lal mentioned that the Devi Lal Government could not do this. My point is while replying to a question, a Union Minister, who has lost his battle in Haryana, should not turn the Rajya Sabha floor....

SHRI P. SHIV SHANKER: The question was asked. Therefore, he answered. (*Interruptions*)

SHRI DIPEN GHOSH: He lost his battle there and is now taking advantage of this floor.

SHRI VITHALRAO MADHAVRAO JADHAV: Mr. Ghosh should not charge Mr. Bhajan Lal like this. Mr. Ghosh himself has lost everywhere. Then what is the relevance of his saying that Mr. Bhajan Lal has lost battle in Haryana?

श्री सभापति : श्री बी० सत्यनारायण रेड्डी ।

श्री सुरेन्द्र सिंह ठाकुर : माननीय सभापति महोदय, मुझे मेरे क्वैश्चन का जवाब नहीं मिला है । माननीय सभापति जी, मैं यह जानना चाहता था कि. . .

श्री सभापति : नहीं, आप बैठ जाइये । मैंने रेड्डी जी को बुला लिया है ।

श्री बी० सत्यनारायण रेड्डी : सभापति महोदय, क्या सरकार ने किसानों की समस्याओं का अध्ययन करने तथा उनके हल निकालने के लिये हाल ही में एक समिति की स्थापना की है ? सवाल ऐसा है । अब सवाल तो बहुत सीधा सादा है, भजन लाल जी से यह पूछा गया है कि किसानों की समस्याओं को हल करने के लिये कोई समिति बनाई गई है । . . . (व्यवधान) . . .

श्री सभापति : आप प्रश्न पूछिये ।

श्री बी० सत्यनारायण रेड्डी : मैं मंत्री महोदय से यह जानना चाहता हूं कि किसानों की समस्याओं को हल करने के लिये आज बहुत बड़ा महल हिसार में बना हुआ है भजन लाल जी के लिये, क्या वह किसानों के हित के लिये बना है . . . (व्यवधान) . . .

श्री भजन लाल : ठीक है, मैं इसका जवाब देता हूं, जो सवाल पूछा है । सभापति महोदय, मेरा कोई महल नहीं है । एक अखबार के बारे में चर्चा मैंने पहले भी की, कि यह अखबार सरकार के खिलाफ पम्फलेट है और छापता रहता है बेहूदा बातें बिना सिर-पैर की । मेरा कोई महल नहीं है, जो कुछ है, वह एकाउण्टेबल है, इंकम-टैक्स में एकाउंट है । . . . (व्यवधान) . . .

SHRI DIPEN GHOSH: From a commission agent, how could you be a kulak?

SHRI M. S. GURUPADASWAMY: There was a commission. What was the finding of the commission?

श्री भजन लाल : . . . (व्यवधान) . . . इनका हाईकोर्ट, का है, जरा भी अखलाक हो तो एन.टी.आर. को इस्तीफा दे देना चाहिये । हमने हर बात को फेस किया है । आज भी कोई मेरे खिलाफ साबित कर दे कि मैंने कोई भी बेईमानी की है तो मैं आज ही इस्तीफा देने लिये तैयार हूं । मेरा चैलेन्ज है ।

SHRI N. E. BALARAM: There are a number of reports submitted by the committees which are lying before the Government. For instance, there is a report with the Government submitted by the Raj Committee on the question of remunerative prices to be given to the farmers. It was submitted two years back. There is another report submitted

to the Government. Without implementing any of the reports, are you going to again appoint a committee? Can you look into the reports and try to implement their recommendations?

श्री भजन लाल : सभापति महोदय, जब रिपोर्ट आई है, पहले उनको भी देखेंगे नये सिरे से, उसके बाद ऐसी कई समस्यायें हैं किसानों की, उन सारी समस्याओं पर विचार करेंगे । किसानों को अच्छा भाव देने को भी . . . .

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Ban on impact of Aluminium under O.G.L.

*262. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to ban the import of Aluminium O.G.L.;

(b) if so, what are the reasons therefor;

(c) whether Government propose to canalise the import through the MMTC; if so, what are the reasons therefor;

(d) whether Government have conducted any survey regarding the likely effect on the industries manufacturing cables and conductors made out of Aluminium, as a result thereof, when Government are the main buyers;

(e) if so, what are the details thereof; and if not, the reasons therefor; and

(f) what is the likely effect on the poor people who are the main consumers of the utensils made out of aluminium?

THE MINISTER OF STEEL AND MINIES (SHRI MAKHAN LAL FOTEDAR): (a) There is no proposal at present to ban import of aluminium under O.G.L.

(b) to (f) Do not arise.

Framing of Rules & Regulations under the Juvenile Justice Act, 1986

*264. SHRI MAHENDRA PRASAD:
SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that most of the State Governments have not yet framed the Rules and Regulations required to be framed under the Juvenile Justice Act, 1986; if so, the names of those States;

(b) whether such Rules/Regulations for all the Union Territories have already been framed; if not, the details thereof; and

(c) whether it is a fact that Children Homes and Reformatory Schools, etc. required to be set up in different States/Union Territories have not yet been set up; if so, in which States/Union Territories the work in this regard is satisfactory and is in accordance with the norms?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) Most of the State Governments have notified the Rules and Regulations under the Juvenile Justice Act, 1986. By now, only the States of Arunachal Pradesh, Meghalaya, Nagaland and Sikkim are yet to notify the rules.

(b) All the Union Territories have notified the rules under the Act.

(c) In most of the States prescribed Homes have been set up under the Juvenile Justice Act, 1986. The States/Union Territories where these Homes have not been set up are Arunachal Pradesh, Nagaland, Sikkim, Andaman and Nicobar Islands, Daman and Diu and Lakshadweep.

Proposal for modernising the Bokaro and Rourkela Steel Plants

*265. SHRI SUBAS MOHANTY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is a proposal under Government's consideration for modernis-